

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "E" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER
AND
SHRI SANJAY GARG, JUDICIAL MEMBER**

**ITA No.3968/Del/2018
Assessment Year : 2013-14**

Mohit Gupta, Sanjay & Sanjay, Chartered Accountants, 15, Kishore Bagh, Delhi Road, Saharanpur-247001 (UP)	vs	Principal Commissioner of Income Tax, Aaykar Bhawan, Meeru Road, Near Tehsil, Muzaffarnagar-251002
PAN-AIFPG9753K		
APPELLANT		RESPONDENT

Appellant by	Ms. Saumya Jain, CA
Respondent by	Ms. Paramita M. Biswas, CIT-DR
Date of Hearing	28.09.2021
Date of Pronouncement	01.10.2021

ORDER

Per Sanjay Garg, Judicial Member :

The present appeal has been preferred by the assessee against the order dated 27.03.2018 of the Ld. Principal Commissioner of Income Tax Meerut, (hereinafter referred to 'Pr. CIT') for the Assessment Year 2013-14.

2. At the outset, the Ld. Counsel for the assessee has submitted that vide impugned order, the Ld. Pr. CIT exercising his revision jurisdiction u/s 263 of the Income Tax Act, 1961 (hereinafter referred to 'the Act') had set-aside the assessment order to the Assessing Officer with direction to pass a fresh assessment order in accordance with law. The Ld. Counsel for the assessee has further submitted that in the fresh assessment order passed by the Assessing Officer pursuant to direction of the Ld. Pr. CIT, returned income of the assessee has been accepted. Therefore, the assessee is no more aggrieved by the order of the Ld. Pr. CIT. That the appeal may be dismissed as withdrawn.

3. The Ld. DR has not objected to the same.

4. The appeal is accordingly dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

Order was pronounced in the Open Court on 01/10/2021.

Sd/-

(R.K.PANDA)
ACCOUNTANT MEMBER
Delhi; Dated: 01/10/2021.

Shekhar

Sd/-

(SANJAY GARG)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI